

FORM NO. 16AA

[See third proviso to rule 12(1)(b) and rule 31(1)(a)]

Certificate for tax deducted at source from income chargeable under the head “Salaries” – cum – Return of income

For an individual, resident in India, where—

- (a) his total income includes income chargeable to income-tax under the head “Salaries”;
- (b) the income from salaries before allowing deductions under section 16 of the Income-tax Act, 1961 does not exceed rupees one lakh fifty thousand;
- (c) his total income does not include income chargeable to income-tax under the head “Profits and gains of business or profession” or “Capital gains” or “Agricultural income”; and
- (d) he is not in receipt of any other income from which tax has been deducted at source by any person other than the employer

Name and address of the Employer		Name and designation of the Employee	
PAN/GIR NO.		PAN/GIR NO.	
TAN		PAN/GIR NO.	
TDS Circle where Annual Return/Statement under section 206 is to be filed		Period	
		From	To
		Assessment year	

DETAILS OF SALARY PAID AND ANY OTHER INCOME AND TAX DEDUCTED

1. Gross salary			
(a) Salary as per provisions contained in section 17(1)	Rs.		
(b) Value of perquisites u/s 17(2) (as per Form No. 12BA, wherever applicable)	Rs.		
(c) Profits in lieu of salary under section 17(3) (as per Form No. 12BA, wherever applicable)	Rs.		
(d) Total		Rs.	
2. Less : Allowance to the extent exempt under section 10			
	Rs.		
	Rs.		
	Rs.		
		Rs.	
3. Balance (1 – 2)		Rs.	
4. Deductions under section 16:			
(a) Standard deduction	Rs.		
(b) Entertainment allowance	Rs.		
(c) Tax on Employment	Rs.		
5. Aggregate of 4 (a) to (c)		Rs.	
6. Income chargeable under the head			

17.	Tax payable (15+15A-16)			841
18.	Less : (a) Tax deducted at source u/s 192(1)	868		
	(b) Tax paid by the employer on behalf of the employee u/s 192(1A) on perquisites u/s 17(2)	872		
19.	Tax payable/refundable (17-18)			873
				891

DETAILS OF TAX DEDUCTED AND DEPOSITED INTO CENTRAL GOVERNMENT ACCOUNT

S. No.	TDS Rs.	Surcharge Rs.	Education Cess Rs.	Total tax deposited Rs.	Cheque/DD No. (if any)	BSR Code of Bank branch	Date on which tax deposited (dd/mm/yyyy)	Transfer voucher/Challan Identification No.

I, _____ son of _____ working in the capacity of _____ (designation) do hereby certify that a sum of Rs. _____ (Rupees _____ (in words)) has been deducted at source and paid to the credit of the Central Government. I further certify that the information given above is true and correct based on the books of account, documents and other available records.

Place _____
Date _____ Signature of the person responsible for deduction of tax
Full Name _____
Designation _____

TO BE FILLED IN BY THE ASSESSEE

1. Name of the assessee _____

2. Address _____

3. Date of birth _____ - _____ - _____ PIN _____ Telephone _____

4. Sex M/F : _____

5. Assessment year _____ - _____ 6. Ward/Circle/Special Range : _____

7. Return : Original or revised _____

8. Particulars of Bank Account (Mandatory in Refund cases)

Name of the Bank	MICR Code (9 digit)	Address of Bank Branch	Type of Account (Savings/Current)	Account Number	ECS (Y/N)

Verification by the assessee

I, _____ (Name in full and in block letters), son/daughter of Shri _____ solemnly declare that to the best of my knowledge and belief, the information given in this return is correct, complete and truly stated and in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year _____.

Receipt No. _____ Date _____

SEAL _____ Date _____ Signature of the assessee _____

Signature of the receiving official



Place

